



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat, Jammu.

NOTIFICATION
Jammu, the 4th of February, 2011.

SRO 51.- In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu and Kashmir and in consultation with the Public Service Commission, the Governor directs that,-

- (i) Government Order No. 1467-LD(Estt) of 1997 dated 13-08-1997 shall stand rescinded to the extent of constituting a separate service of Law Officers' under the administrative control of the Department of Law, Justice and Parliamentary Affairs; and
- (ii) for Schedule-I and Schedule-II of the Jammu and Kashmir Legal (Gazetted) Service Recruitment Rules, 1980, the Schedules appended to this notification shall be substituted.

By order of the Governor.

Sd/-
(G.H.Tantray) IAS
Secretary to Government,
Department of Law, Justice
& Parliamentary Affairs.

No: LD (Estt) 2005/21

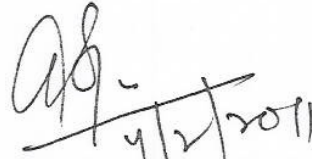
Dated: 04-02-2011

Copy to the:-

1. Commissioner/Secretary to Government, Finance Department
2. Commissioner/Secretary to Government, General Administration Department.
3. Secretary, Jammu and Kashmir Public Service Commission, Jammu.
4. Director, Litigation, Jammu/Kashmir.
5. General Manager, Government Press, Jammu for publication in an extra-ordinary issue of Government Gazette.

AB
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6. Financial Advisor/CAO, Department of Law, Justice and Parliamentary Affairs.
7. Principal Private Secretary to Chief Secretary.
8. Special Assistant to Hon'ble Minister for Law, Justice and Parliamentary Affairs.
9. Special Assistant to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs.
10. SRO section, Department of Law, Justice and Parliamentary Affairs.
11. Concerned section.

Handwritten signature and date: "AG" followed by a horizontal line and "4/2/2011".

Additional Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.